

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

LOK SABHA

UNSTARRED QUESTION NO. 1054

TO BE ANSWERED ON FRIDAY, THE 21st JULY, 2017

30 ASHADHA, 1939 (SAKA)

'PAYMENT OF INCOME TAX BY MILLIONAIRES'

1054: SHRI ANUPAM HAZRA:

Will the Minister of FINANCE be pleased to state:

- (a) whether the superich under various categories of millionaires, billionaires have to pay a uniform tax rate of 30 per cent;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether there is any constitutional constraints or any legal hindrance against hiking different income proportionate rate of income tax from 35 per cent to 45 per cent along with existing rate of income tax; and
- (d) if so, the details thereof and the corrective steps taken in this regard?

ANSWER

(MINISTER OF STATE IN THE MINISTRY OF FINANCE)

(SHRI SANTOSH KUMAR GANGWAR)

- (a) & (b) The term Superich is not defined in the Income Tax Act, 1961. The persons who are liable to pay income tax have to compute the tax liability in accordance with the rates of tax prescribed in the Finance Act for the concerned year. These tax rates are prescribed on the basis of income slabs.
- (c) Decision regarding hiking or altering any tax rate/slab is taken during the Budgetary exercise.
- (d) Not applicable in view of the above.
